GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4717 ANSWERED ON:22.12.2014 COURTS ORDER ON BONDED LABOUR Mahajan Smt. Poonam

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Supreme Court has issued any order to the Union and State Governments which required District Vigilance Committees to undertake surveys to identify and release those in bonded labour;

(b)if so, the details thereof;

(c)the details of progress made by the Union and various State Governments in this regard; and

(d)the reasons for not complying with the Supreme Court's order, if any?

Answer

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): The Hon'ble Supreme Court in its judgment dated 15.10.2012 in Writ Petition (Civil) No. 3922 of 1985 has inter-alia, directed that fresh surveys be conducted periodically once in three years in all the States/UTs in accordance with the provisions of the Act and the revised report, the findings of the survey should be made a part of a computerized data base available on the websites of all concerned. The Court further directed that the responsibility of conducting the surveys is on the District Level Vigilance Committees and Sub Divisional Vigilance Committees of the States/UTs and such committees should submit their reports to the NHRC. This should be done in every three years and Committees also should be reconstituted in every three years.

(c) & (d): The Central Government has asked the States/UTs to issue necessary instructions to the concerned authorities for implementing the directions of the Hon'ble Court contained in the judgment dated 15.10.2012.

The information regarding results of the surveys carried out in response to Supreme Court judgment by the State Governments is not available at Central level.